

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-05-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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**APPLICATION NUMBER : --**  
**PETITION NUMBER : CP(IB)/16(CHE)/2024**  
**NAME OF THE PETITIONER : EMKAY Financial Services**  
**NAME OF THE RESPONDENT(S) : SVARYU Energy Ltd**  
**UNDER SECTION : Sec 7 Rule 4 of IBC, 2016**  
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**ORDER**

Ld. Counsel Mr.Tanay Mandot for the Petitioner. Ld. Counsel Ms.Akshaya for the Respondent.

In this case the Counsel for the Respondent stated that they would be settling the financial debt to the extent of Rs.1,50,07,549/- within next 2 months and therefore sought time.

The Counsel for the Petitioner and the Petitioner is directed to consider the proposal and file a memo.

Respondent is directed to make the full payment as stated above within 60 days on or before 10.07.2024.

Post the case for hearing on **12.07.2024**.

**-Sd-**  
**RAVICHANDRAN RAMASAMY**  
**Member (Technical)**

**-Sd-**  
**JYOTI KUMAR TRIPATHI**  
**Member (Judicial)**

phk